

MADHYA PRADESH STATE JUDICIAL ACADEMY, JABALPUR		
COLLOQUIUM FOR CHIEF JUDICIAL MAGISTRATES		
6th & 7th August, 2022 (at MPSJA)		
SCHEDULE		
DAY ONE : 6th August, 2022 (Saturday)		
SESSION	TIME	
I	10.00 a.m. to 10.30 a.m.	Inauguration of the Colloquium By: Hon'ble Shri Justice Sujoy Paul, Judge, High Court of M.P. <i>(Followed by group photograph)</i>
	10.30 a.m. to 12.00 noon	(i) Role of CJM as head of Magistracy in the District (ii) Conduction of meeting of District Monitoring Cell (iii) Compliance of the orders of the superior Courts (Supreme Court & High Court) (iv) Distribution of criminal business [Section 15(2) Cr.P.C.] (v) Procedure when Magistrate cannot pass sentence sufficiently severe (Section 325 Cr.P.C) (vi) Withdrawal of criminal cases (Section 410 Cr.P.C.) <i>Followed by open interactive session</i> By: Hon'ble Shri Justice Rajeev Kumar Dubey, Judge, High Court of Madhya Pradesh
TEA BREAK (12.00 noon to 12.15 pm)		
II	12.15 p.m. to 1.45 p.m.	Role of CJM as OIC of Malkhana and speedy disposal of case property <i>Followed by open interactive session</i> By: Shri Tajinder Singh Ajmani, OSD, MPSJA
LUNCH BREAK (1.45 p.m. to 2.30 p.m.)		
III	2.30 p.m. to 3.30 p.m.	ADR – Concept and relevance <i>Followed by open interactive session</i> By: Shri Manoj Kumar Singh, Additional Secretary, Madhya Pradesh State Legal Services Authority, Jabalpur
TEA BREAK (3.30 p.m. to 3.45 p.m.)		
IV	3.45 p.m. to 5.00 p.m.	Grant of Succession Certificate: Key issues <i>Followed by open interactive session</i> By: Shri Jayant Sharma, Faculty Member (Jr.), MPSJA
V	5.00 p.m. to 5.30 p.m.	Role of Chief Judicial Magistrate in training of newly recruited Civil Judges as per the new Scheme <i>Followed by open interactive session</i> By: Padmesh Shah, Additional Director, MPSJA

DAY TWO : 7th August, 2022 (Sunday)		
I	10.00 a.m. to 12.00 noon	Attributes of a Judge <i>Followed by open interactive session</i> By: Hon'ble Shri Justice Sujoy Paul, Judge, High Court of M.P.
TEA BREAK (12.00 noon to 12.15 p.m.)		
II	12.15 p.m. to 1.30 p.m.	Key issues relating to bail in the light of directions given by Hon'ble the Supreme Court in the cases of Arnesh Kumar and Satender Kumar Antil <i>Followed by open interactive session</i> By: Hon'ble Shri Justice Atul Sreedharan, Judge, High Court of M.P.
LUNCH BREAK (1.30 p.m. to 2.15 p.m.)		
III	2.15 p.m. to 3.15 p.m.	Making over of cases to Magistrates (S.192), Procedure in cases which Magistrates cannot dispose of (S.322) and Mental Healthcare Act, 2017 <i>Followed by open interactive session</i> By: Shri Manish Sharma, OSD, MPSJA
TEA BREAK (3.15 p.m. to 3.30 p.m.)		
IV	3.30 p.m. to 4.45 p.m.	Issues relating to Juvenile Justice and Gender Sensitization & Offences against Women and Children By: Hon'ble Shri Justice Vivek Agarwal Judge, High Court of Madhya Pradesh
V	4. 45 p.m. onwards	Feedback <i>Followed by Valedictory Session</i> By: Hon'ble Shri Justice Vivek Agarwal Judge, High Court of Madhya Pradesh

- Note:- (i) The time table is subject to change as per exigencies.
(ii) Participants are requested to keep their mobile phones switched off in the lecture room at all times.

ADDL. DIRECTOR